The Uttar Pradesh Essential Services Maintenance (Amendment) Act, 1982

Act 16 of 1982

Keyword(s):
Essential Services, Strike

Amendment appended: 24 of 1983
No. 1092 (2)/XVII-V—1-170-1981
Dated Lucknow, March 31, 1982

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Atyawashyak Sewaon Ka Anurakshan (Sansonshodhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 16 of 1982), as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 31, 1982:

THE UTTAR PRADESH ESSENTIAL SERVICES MAINTENANCE (AMENDMENT) ACT, 1982
(U. P. ACT NO. 16 OF 1982)
(As passed by the Uttar Pradesh Legislature)

AN ACT
to amend the Uttar Pradesh Essential Services Maintenance Act, 1966

It is hereby enacted in the Thirty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Essential Services Maintenance (Amendment) Act, 1982.

(2) It shall be deemed to have come into force on December 1, 1981.

2. In section 2 of the Uttar Pradesh Essential Services Maintenance Act, 1966, hereinafter referred to as the principal Act, in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely—

“(ii) any service under an educational institution recognised by the Director of Education, or by the Board of High School and Intermediate Education, Uttar Pradesh, or service under a University incorporated by or under an Uttar Pradesh Act including any affiliated college, associated college, autonomous college, constituent college or Institute of any such University.”

3. (1) The Uttar Pradesh Essential Services Maintenance (Amendment) Ordinance, 1982 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provision of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,
G. B. SINGH,
Sachiv.

फ़ि ० एस ० रु ० ७००—ए ० पी ० ३९८ सा ० (बिधा०)—३१-३-८२—४३५७—१९८२-७०० (मेक०)।
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Atyawasyak Sewaon Ka Anurakshan (Sanskshodhan) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam, Sankhya 24 of 1983) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 20, 1983:

THE UTTAR PRADESH ESSENTIAL SERVICES MAINTENANCE (AMENDMENT) ACT, 1983

[U. P. Act No. 24 of 1983]-
(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Essential Services Maintenance Act, 1966

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Essential Services Maintenance (Amendment) Act, 1983.

(2) It shall be deemed to have come into force on July 2, 1983.
2. In section 2 of the Uttar Pradesh Essential Services Maintenance Act, 1966, hereinafter referred to as the principal Act, in clause (a), after sub-clause (iii), the following sub-clauses shall be inserted, namely—

(iv) any service in connection with the U. P. State Co-operative Land Development Bank or any other State Level Co-operative Society, mentioned in clause (a-4) of section 2 of the Uttar Pradesh Co-operative Societies Act, 1965, or its member co-operative societies, registered under the said Act;

(v) any service in connection with any Government Company, in which not less than fifty-one per cent paid up share capital is held by the State Government, or any other statutory body (by whatever name constituted by or under any Uttar Pradesh Act);

(vi) any other service connected with matters with respect to which the State Legislature has power to make laws and which the State Government, being of opinion that strikes therein would prejudicially affect the maintenance of any public utility service, the public safety or the maintenance of supplies and services necessary for the life of the community or would result in the infliction of great hardship on the community, may, by notification declare to be essential service for the purpose of the Act.”


3. (1) The Uttar Pradesh Essential Services Maintenance (Amendment) Ordinance, 1983, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

G. B. SINGH,
Sachiv.

Repeal and savings.